

Central Administrative Tribunal, Principal Bench

Original Application No.2452 of 2002

New Delhi, this the 20th day of September, 2002

Hon'ble Mr. Justice V.S. Aggarwal, Chairman
Hon'ble Mr. M.P. Singh, Member(A)

Ashok Kumar S/o Shri Sansar Chand
R/o 84-A, Sector-IV
Pushpa Vihar
New Delhi.

.... Applicant

(By Advocate: Shri S.K. Sinha with Shri Nitendra Sharma)

Versus

1. The Chief Secretary
Government of NCT of Delhi,
Delhi Sachivalaya
I.P.Estate, New Delhi

2. The Secretary-cum-Director
Directorate of Technical Education,
Muni Maya Ram Marg,
Pitam Pura, Delhi-88.

3. The Secretary (Services)
Government of NCT of Delhi,
Delhi Sachivalaya
I.P.Estate, New Delhi

4. The Principal
G.B. Pant Polytechnic, Okhla,
New Delhi

.... Respondents

O R D E R (ORAL)

By Justice V.S. Aggarwal, Chairman

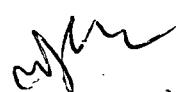
While making the submissions, applicant's counsel has informed this Tribunal that the mistake that occurred with the department has since been corrected. The applicant has been shown senior to the persons who have since been promoted. The only grievance of the applicant presently is that he should also be given the same benefit and so promoted. He has submitted a representation dated 23.8.2002 to Secretary (Services), respondent no.3 herein which is pending consideration.

2. If what is being stated at the Bar is correct, it

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would be appropriate that decision with respect to the applicant and his promotion if any, should also be taken preferably within four months from the receipt of the certified copy of this order. Needless to emphasise that it has to be done in accordance with relevant rules. Nothing said herein should be taken as any expression on the merits of the case.

The O.A. is disposed of.


(M.P. Singh)

Member(A)

/dkm/


(V.S. Aggarwal)

Chairman